## GOVERNMENT OF INDIA MINISTRY OF DEFENCE DEPARTMENT OF EX-SERVICEMEN WELFARE LOK SABHA

## **UNSTARRED QUESTION NO.4145**

TO BE ANSWERED ON THE 21<sup>ST</sup> MARCH, 2018

## PENSION TO DIVORCED DAUGHTERS OF ARMY PERSONNEL

4145. SHRI RAJAN VICHARE:

Will the Minister of DEFENCE j{kk ea=h be pleased to state:

- (a) whether the Government has taken any decision to provide relief in granting pension to divorced daughters of those Armed Force Personnel who have passed away in cases where the divorce proceedings have been initiated in court during the lifetime of their parents;
- (b) if so, whether the Government has taken the said decision in view of the lengthy court proceedings;
- (c) if so, whether family pension is likely to be provided from the date of divorce; and
- (d) if so, the details in this regard?

<u>A N S W E R</u>
MINISTER OF STATE (DR. SUBHASH BHAMRE)
IN THE MINISTRY OF DEFENCE

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(a) to (d): Ministry of Defence vide letter dated 17.11.2017 has issued orders for grant of family pension to a divorced daughter in cases where the divorce proceedings had been filed in a competent court during the life time of the employee / pensioner or his / her spouse but divorce took place after their death, provided the claimant fulfils all other conditions necessary for grant of family pension. In such cases, the family pension shall commence from the date of divorce.

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